

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A. B. A. No. 3519 of 2020

Akash Sah @ Akash Kumar Gupta Petitioner

Versus

The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Sabyasanchi, Advocate

For the Opposite Party : Mr. Prabir Kumar Chatterjee, Special P.P.

2/14.09.2020 Heard the parties.

Defects as pointed out by the office are ignored.

The petitioner is apprehending his arrest in connection with Mirzachouki P.S. Case No. 64 of 2019.

It has been alleged that several persons were illegally involved in extraction of stones and stacking the same for selling it.

Mr. Sabyasanchi, learned counsel for the petitioner submits that several similarly situated co-accused persons have been granted anticipatory bail by this court in A.B.A. Nos. 4607 of 2019, 4654 of 2019 and 4653 of 2019.

Mr. Prabir Kumar Chatterjee, learned Special P. P. although has opposed the present application, but has not controverted the aforesaid facts.

On consideration of the above, I am inclined to extend the privilege of anticipatory bail to the petitioner.

Accordingly, the petitioner above named is directed to surrender in the court below within four weeks and pray for bail, and in that event, he shall be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two sureties of the like amount each, to the satisfaction of learned S.D.J.M., Sahibganj in connection with Mirzachouki P.S. Case No. 64 of 2019, subject to the conditions as laid down under Section 438 (2) of the Code of Criminal Procedure.

This application stands allowed.

(Rongon Mukhopadhyay, J)